

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 113**  
**(IB)-1464(PB)/2018**

**IN THE MATTER OF:**

a'XYKno Capital Services Pvt. Ltd. .... Applicant/petitioner  
Vs.  
Rattan India Power Ltd. .... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 06.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SHRI PRADEEP R. SETHI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the applicant(s):- Mr. Vikram Hegde, Adv.  
For the Respondent(s):- Mr. Alok Dhir, Mr. Kunal Godhwani, Advs.

**ORDER**

An affidavit filed on behalf of the respondent company is taken on record. The matter is pending consideration before Hon'ble Supreme Court and is posted for hearing on 19.02.2019. To await the orders, list the matter on 25.02.2019.

In the meanwhile, the petitioner may seek clarification, if so advised, by filing appropriate application before Hon'ble the Supreme Court.



**(M. M. KUMAR)**  
**PRESIDENT**



**(PRADEEP R. SETHI)**  
**MEMBER (TECHNICAL)**